

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 1500/2000
MA NO. 2162/2000

New Delhi, this the 12th day of September, 2000

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Radhey Shyam Mudgil
Ward No.9, H.No. 39
Jatauli Distt. Gurgaon
HARYANA.

....Applicant

(By Advocate Sh. D.K. Sammi)

VS.

UNION OF INDIA, THROUGH

1. General Manager
Northern Railways,
Baroda House,
New Delhi - 110 001
2. Divisional Railway Manager,
Northern Railways, Bikaner Division
D.R.M. Office, Bikaner (Rajasthan)
3. Sr. Divisional Personnel Officer,
Northern Railways,
Bikaner Division
D.R.M. Office,
Bikaner (Rajasthan).

....Respondents

(By Advocate Sh. R.L.Dhawan)

ORDER (ORAL)

By Mr. Justice Ashok Agarwal,

The impugned order of compulsory retirement has been issued and served on the applicant at Bikaner. In the title as also in the verification of the OA applicant has been shown as ^a the resident of Jatauli Distt. Gurgaon (Haryana). In the circumstances, no cause of action has arisen within the jurisdiction of the Principal Bench. This Bench will, therefore, have no territorial jurisdiction ^{to entertain} ~~under~~ / this application. The same is, accordingly, returned back to the

Reh

applicant for presentation in the proper forum. Ad interim
order passed on 9.8.2000 is vacated.

(Govindan S. Tampi)
Member (A)

/sd/

(Ashok Agarwal)
Chairman

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